

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 897
(To be answered on the 7th February 2019)**

DUES TO AAI

897. SHRI B. SENGUTTUVAN

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the various Indian and foreign airlines owe dues to the Airports Authority of India (AAI) for availing of fuel and other facilities;
- (b) if so, the details thereof;
- (c) whether the Kingfisher, Spicejet and Go Air Airlines owe money to the Airports Authority of India, if so, the total quantum of money owed by them and the reasons why they accumulated so much of dues; and
- (d) whether the Airports Authority of India would take immediate steps to recover the dues particularly from the Kingfisher and Spicejet Airlines since they are having financial crunches?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) & (b): Yes, Madam. Various Indian and foreign airlines owe dues to the Airports Authority of India (AAI) which, excluding dues of Kingfisher airlines, are as under:

- i. Dues, excluding penal interest, claim against Domestic scheduled & non-scheduled Airlines Operators as on 15.01.2019 is Rs.2448.41 Crores.**
- ii. Dues against Foreign scheduled & non-scheduled Airlines Operators is Rs.312.27 Crores.**

(c) & (d): Yes, Madam. The dues against these airlines are as under:

- i. Kingfisher Airlines - Rs. 294.69 crores including penal interest of Rs.119.39 crores**
 - ii. Spicejet Airlines - Rs. 105.71 crores against security deposit of Rs. 124.22 crores**
 - iii. Go Air Airlines - Rs. 19.35 crores against security deposit of Rs. 73.12 crores**
- AAI has already filed a Court case on 14.03.2014 for recovery of dues from Kingfisher airlines and has taken up the matter with Spicejet for clearing the dues. The dues against Go Air are regular dues.**